



**Government of Jammu and Kashmir**  
**Home Department Civil Secretariat**

\*\*\*

**NOTIFICATION**

Jammu, the 19<sup>th</sup> 2019

**SRO 59** In exercise of the powers conferred by the provisions to Section 124 of the Constitution of Jammu and Kashmir, the Governor hereby makes the following rules, namely :-

1. **Short Title and Commencement**

- (1) These rules will be called the Jammu and Kashmir Sainik Welfare (Subordinate) Service Recruitment Rules, 2019.
- (2) These rules shall come into force from the date of their publication in the Government Gazette.

2. **Definitions:** -In these rules, unless the context otherwise requires:-

- (a) **'Administrative Department'** means the Department of the Government in the Civil Secretariat holding the Administrative charge of the service;
- (b) **'Board'** means the Departmental Recruitment Board of Jammu and Kashmir Sainik Welfare Department;
- (c) **'Cadre'** means cadre of the service;
- (d) **'Ex-Serviceman'** means a person covered under the expression of ex-servicemen as defined by the Government of India, Ministry of Personnel, Public Grievances and Pension, Department of Personnel and Training;
- (e) **'Government'** means the Government of Jammu and Kashmir;
- (f) **'Head of the Department'** means the Major Head of the Department holding the control of the organization;
- (g) **'Member of the Service'** means a person appointed to a post in the service under the provisions of these rules;
- (h) **"Post"** means a permanent post carrying a definite time scale sanctioned by the competent authority;
- (i) **'Rules'** means the Jammu and Kashmir Sainik Welfare Department (Subordinate) Service Recruitment Rules, 2019;
- (j) **'Schedule'** means the schedule(s) annexed to these rules;
- (k) **'Service'** means the Jammu and Kashmir Sainik Welfare (Subordinate) Service;
- (l) **'Zila Sainik Welfare Office'** means a District level Sainik Welfare Office;

